

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.08-IA/870(AHM)2024  
in  
CP(IB) 807 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Dipal Chemical Industries

.....Applicant

V/s

Padmavati Intermediates Pvt Ltd

.....Respondent

**Order delivered on: 7/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Kamil Lokhandwala, Adv.

For the Respondent :

**ORDER**  
**(Hybrid Mode)**

Learned counsel for the applicant/Liquidator after making a brief submission requested for withdrawal of this application in order to file a better application with particulars. This application is dismissed as withdrawn as prayed with liberty.

Accordingly, **IA/870(AHM)2024** is dismissed as withdrawn.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**